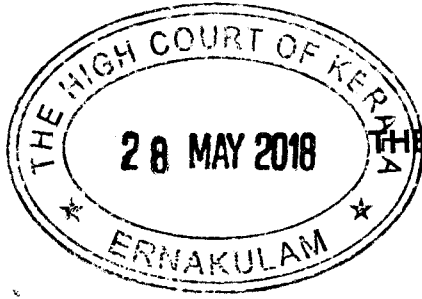


45902



By Registered post with AD

THE HIGH COURT OF KERALA

Kochi : 682 031  
Dated : 24.05.2018

PROCEEDINGS

High Court establishment – appointment to the category of Assistant in the High Court – orders issued.

Read : 1. Ranked list No. A2-65431/2012/REC1 dated 18.01.2016

2. Rules 14 to 17 of Part-II, Kerala State and Subordinate Service Rules, 1958
3. G.O.(P) No. 20/2013/Fin. dated 07.01.2013
4. G.O.(P) No. 209/2013/Fin. dated 07.05.2013
5. G.O.(P) No. 171/2016/Fin. dated 15.11.2016

ORDER NO. A2- 6916/2016

The following person is offered appointment as Assistant in the High Court of Kerala, in the scale of pay of ₹ 27800 - 59400.

Sri. A. MOHAMED ASIF,  
AYSHA MANZIL,  
MANGARAM,  
PANDALAM,  
PATHANAMTHITTA, Kerala,  
PIN – 689 501

The appointment is subject to the following conditions:-

1. He shall be bound by the National Pension Scheme introduced by the State Government. In eligible case, the mobility to Kerala Service Rules, Part III, Pension Scheme will be allowed as per the G.O. read (4) above, if he opt so.
2. His appointment will be subject to the satisfactory report of enquiry into his antecedents.
3. His conditions of service shall be governed by the Kerala High Court Service Rules, 2007 and other relevant rules in force from time to time.
4. He shall be on probation for a period of two years on duty within a continuous period of three years. During the period of probation he shall have to pass the High Court Office Procedure Test conducted by the High Court.


5. He shall have to submit one month's advance notice in writing in the event of his resignation or leaving the High Court Service .
6. He must join the Group Insurance Scheme, Group Personal Accident Insurance Scheme and State Life Insurance on joining duty. He must also join the General Provident Fund Scheme within one year from the date of joining duty. He may also join the Family Benefit Scheme, if he so desires.
7. He shall produce a valid Non Creamy Layer Certificate issued by the Tahsildar/Village Officer, when he reports for duty.
8. He is directed to submit the details regarding his movable and immovable properties in the prescribed format on his joining duty in the High Court.

If he agrees to the above terms and conditions, he is directed to **report for duty within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications.
2. Four recent passport size photographs.
3. Medical Certificate of fitness in the form appended herewith, issued by a Civil Surgeon or Honorary Medical Officer of Civil Surgeon's rank or the Director of Indigenous Medicine.
4. Non-Creamy Layer Certificate.
5. Duly filled in SPARK FORM NO.1 appended herewith along with supporting documents in original.
6. Duly filled in statement of properties in the proforma appended herewith.

In case he fails to report for duty within ten days from the date of receipt of this order, his appointment will be treated as cancelled without further notice.

(By Order)

  
N. Anil Kumar  
Registrar General  
dt.

P. T. O.

To

The person concerned.  
The Private Secretary to the Chief Justice, High Court.  
The Public Relations Officer, High Court.  
The Confidential Assistants to the Registrars, High Court.  
The Finance Wing, High Court  
The G (Accounts - II & III) Sections, High Court  
The ~~IT~~ Section, High Court (for uploading in the website)  
The Administrative Records Section, High Court (2 Copies)  
The A4 Seat, High Court.  
The File / Stock File.

~~IT~~  
IT